

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709 Fax: 011-20904365

Diary No: 31/2026

Date: 24.8.2026

To

Shri Zafrul Hasan
Chief General Manager (Commercial/Regulatory Cell),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under “HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) – North Trichur (Kerala) – Scheme #1: Raigarh - Pugalur 6000MW HVDC System” in Southern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.9.2026:-

2019-24 period

- a) Provide Form 9C in excel format for all the transmission assets.
- b) Provide Liability Flow Statement in excel format for all the transmission assets.

- c) Provide Cash IDC statement in excel format for all the transmission assets
- d) Provide Form 5 for all the transmission assets
- e) Provide Form 13 for all the transmission assets

2024-29 period

- f) Provide Form 9C in excel format for all the transmission assets.
- g) Provide Liability Flow Statement in excel format for all the transmission assets.
- h) Provide Cash IDC statement in excel format for all the transmission assets

Forms

- i) Provide Form-5
 - j) Provide Form-13
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Legal)